# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

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#### **LOK SABHA**

#### **UNSTARRED QUESTION NO.3549**

#### TO BE ANSWERED ON MONDAY, AUGUST 8, 2022/SRAVANA 17, 1944 (SAKA)

### **GST ON WET GRINDERS**

#### 3549. SHRIMATI KANIMOZHI KARUNANIDHI:

## Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to consider reducing the Goods and Services Tax (GST) rate of 18 per cent on wet grinders as most of the Micro, Small and Medium Enterprises are hugely affected by this GST increase;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

#### <u>ANSWER</u>

# MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (c): GST rates are prescribed on the basis of the recommendations of the GST Council. The council, in its 47th meeting, held in June 2022, recommended calibration of GST rate on certain items for correcting inverted duty structure, including the wet grinder (GST rate revised to standard rate of 18%). Small suppliers having annual turnover of less than Rs 40 lakhs are exempt from GST. Further, suppliers having annual turnover of upto Rs 1.5 crore in goods can opt for composition scheme wherein GST at the rate of 1% of the total turnover is payable.

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